

ITEM NO.57

COURT NO.6

SECTION PIL-W

S U P R E M E C O U R T O F I N D I A  
R E C O R D O F P R O C E E D I N G S

Writ Petition(s)(Criminal) No(s). 188/2023

NARGIZAKHON OTAMURADOVA

Petitioner(s)

VERSUS

UNION OF INDIA &amp; ORS.

Respondent(s)

(FOR ADMISSION and IA No.86874/2023-EXEMPTION FROM FILING O.T. and  
IA No.86873/2023-APPROPRIATE ORDERS/DIRECTIONS )

Date : 01-05-2023 This petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE DINESH MAHESHWARI  
HON'BLE MR. JUSTICE SANJAY KUMARFor Petitioner(s) Mr. V. Chitambaresh, Sr. Adv.  
Mr. Varun Narang, Adv.  
Mr. Kapil Modi, Adv.  
Mr. Ekansh Bansal, AORFor Respondent(s) Mr. S.V. Raju, ASG  
Mr. Zoheb Hossain, Adv.  
Mr. Annam Venkatesh, Adv.  
Mr. Anil Hooda, Adv.  
Mr. A.K. Sharma, AORUPON hearing the counsel the Court made the following  
O R D E R

Issue notice, returnable within one week.

*Dasti* service, in addition to ordinary  
process, is permitted.Notice may also be served on the Central  
Agency.Learned Additional Solicitor General, Mr.  
S.V. Raju assisted by learned counsel Mr. Zoheb  
Hossain, who is present in the Court is also

requested to take notice and to complete all his instructions in the matter.

**(NEETU KHAJURIA)**  
**ASTT. REGISTRAR-cum-PS**

**(RANJANA SHAILEY)**  
**COURT MASTER**